

The 3rd February, 2011.

**No.LL(B).200/84/167.**—The Contingency Fund of Meghalaya (Amendment) Ordinance, 2011 promulgated by the Governor on 2nd February, 2011 is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 2011.**

*Promulgated by the Governor on the 2nd February, 2011.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 3rd February, 2011.*

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2011.**

**An**

**Ordinance**

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-second Year of the Republic of India the following Ordinance, namely,-

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| <b>Short title and Commencement.</b>                    | 1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2011.<br><br>(2) It shall come into force at once.                |
| <b>Amendment of Section 2 of Meghalaya Act of 1972.</b> | 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,- |

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2011 and ending the 31st March, 2011, this section shall have effect subject to modification that for the words “one hundred and five crore” the words “six hundred and five crore” shall be substituted.”

Dated Raj Bhavan,  
Shillong, the 2nd February, 2011.

**(R. S. MOOSHAHARY)**  
GOVERNOR OF MEGHALAYA.

Dated Shillong,  
The 3rd February, 2011.

**L. M. SANGMA,**  
Secretary,  
to the Government of Meghalaya,  
Law (B) Department.